

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 338/TT/2018**

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for the assets covered under "Creation of 400/220 kV Sub-stations in NCT of Delhi during 12<sup>th</sup> plan period (Part-B1) in Northern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 9.4.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPL) and 17 others
- Parties present** : Shri R B Sharma, Advocate, BRPL  
Shri Mohit Mudgal, Advocate, BRPL  
Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri S. K. Niranjana, PGCIL  
Shri V. P. Rastogi, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for Asset-I: Combined assets: 1) LILO of both circuits of Bamnauli-Samaypur 400 kV line at Tughlakabad along with associated bays; 2) 400/220 kV, 2x500 MVA ICT-I & II at 400/220 kV GIS at Tughlakabad Sub-station along with associated bays; 3) 400 kV, 125 MVAR Bus reactor at GIS Tughlakabad Sub-station along with associated bays and Asset-II: 400/220 kV, 2x500 MVA ICT-III & IV at 400/220 kV GIS at Tughlakabad Sub-station along with associated bays under "Creation of 400/220 kV Sub-stations in NCT of Delhi during 12<sup>th</sup> plan period (Part-B1) for 2009-14 period under the 2014 Tariff Regulations. He also requested for grant of AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion



in the PoC computation. He submitted that the instant assets were scheduled to be put into commercial operation on 26.9.2018. The Asset-I was put into commercial operation on 14.10.2018 and Asset II was split into two parts, i.e. Asset II (a) and (b) and they were put into commercial operation on 28.11.2018 and 20.10.2018 respectively. There is time over-run in case of both the assets. He submitted that the instant assets have been put into commercial operation within the timeline specified in the 2014 Tariff Regulations and hence eligible for grant of additional ROE of 0.5%.

2. The learned counsel for BRPL submitted that there is a revision in the scope of work after the Investment Approval. He also submitted that they would file a detailed reply.

3. The Commission observed that the capital cost for Asset II (a) and (b) as on the date of COD is not available and directed the petitioner to submit the same and the petitioner's request for grant of AFC for inclusion in the PoC computation will be considered after the receipt of the capital cost of the Asset II (a) and (b).

4. The Commission further directed the petitioner to submit the following information on affidavit with an advance copy to the beneficiaries by 24.5.2019:-

- (i) Details of time over-run and chronology of activities along with documentary evidence as per the format given below:-

| Srl. No | Activity  | Schedule |    | Actual |    | Remarks, if any |
|---------|---|----------|----|--------|----|-----------------|
|         |   | From     | To | From   | To |                 |
| 1.      | Supplies  |          |    |        |    |                 |
| 2.      | Foundation  |          |    |        |    |                 |
| 3.      | Tower erection                                    |          |    |        |    |                 |
| 4.      | Stringing   |          |    |        |    |                 |
| 5.      | Testing and COD                                   |          |    |        |    |                 |
| 6.      | Other activities leading to time over-run, if any |          |    |        |    |                 |

- (ii) The revised tariff forms as on actual COD.
- (iii) The reason for reduction in cost.
- (iv) Reconcile the assets covered in the petition with the assets covered under the scope of work as per Investment Approval.
- (v) Reconcile the apportioned approved cost of assets with the cost as per the IA.



5. The respondents are directed to file their reply by 31.5.2019 with an advance copy to the petitioner who shall file its rejoinder, if any by 7.6.2019. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

6. The next date of hearing will be intimated in due course of time.

By order of the Commission

Sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

